



सत्यमेव जयते

***The Gauhati High Court, At Guwahati***

[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]

***Cause List***





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# NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	<b>BENCH</b>	<b>NAME OF THE JUDGES</b>	<b>PERIOD</b>
	<b>[ DIVISION BENCH-I ] [ COURT NO. 1 ]</b>  <b><i>This Bench will take up matters pertaining to:</i></b> <b><i>1. Writ Appeals other than Foreigner matters.</i></b> <b><i>2. Writ Petitions against Order of CAT.</i></b> <b><i>3. Contempt Matters relating to Division Bench- I.</i></b> <b><i>4. SARFAESI Act matters.</i></b> <b><i>5. Hill Reference matter.</i></b> <b><i>6. Income Tax Appeal.</i></b> <b><i>7. Appeals under Companies Act.</i></b> <b><i>8. PIL and Taken up matters.</i></b> <b><i>9. Habeas Corpus matters.</i></b> <b><i>10. Confirmation of Decree of Divorce and Such Matrimonial Appeals.</i></b>  <b><i>Any such matters as may be specifically directed to be listed.</i></b>	<b>HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE SOUMITRA SAIKIA</b>	<b>FROM 28-11-2022 TO 02-12-2022</b>
	<b>[ DIVISION BENCH- II ] [ COURT NO. 2 ]</b>  <b><i>This Bench will take up matters pertaining to:</i></b> <b><i>1. Contempt matters relating to Division Bench-II.</i></b> <b><i>2. WP(C) relating to Police and Army Actions.(Upto 2018).</i></b> <b><i>3. Custodial Death(Upto 2018).</i></b> <b><i>4. Contempt Petition (Criminal)(Upto 2018).</i></b> <b><i>5. Criminal Appeal including Hill Appeal(Upto 2018)</i></b> <b><i>6. Criminal Appeal (J)(Upto 2018)</i></b> <b><i>7. All Criminal Appeal (Upto 2018).</i></b> <b><i>8. Death Reference Cases (Upto 2018).</i></b> <b><i>9. Writ Petition(Foreigners Matters)</i></b>  <b><i>Any such matters as may be specifically directed to be listed.</i></b>	<b>HON'BLE MR.JUSTICE N.KOTISWAR SINGH AND HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</b>	<b>-DO-</b>

	<p><b>[ CIVIL BENCH- III ] [ COURT NO. 3 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i></li> <li>2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i></li> <li>3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i></li> <li>4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE L.S. JAMIR</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-II ] [ COURT NO. 4 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i></li> <li>2. <i>Writ Petition (Civil) relating to Academic Matters.</i></li> <li>3. <i>Writ Petition (Civil) relating to Academics Institutions.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH- IV ] [ COURT NO. 5 ]</b></p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Writ Petition (Civil) relating to Settlement by State Government etc.</i></li> <li>2. <i>Writ Petition relating to Land Matters.</i></li> <li>3. <i>Residuary Writ Petitions except Police/Army action.</i></li> <li>4. <i>Writ Petitions relating to Tax matters.</i></li> <li>5. <i>LA Appeal.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ SPECIAL DIVISION BENCH ] [ COURT NO. 6 ]</b></p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Contempt matters relating to Division Bench-II( 2019 and onwards).</i></li> <li>2. <i>WP(C) relating to Police and Army Actions.( 2019 and onwards).</i></li> <li>3. <i>Custodial Death (2019 and onwards).</i></li> <li>4. <i>Contempt Petition (Criminal)(2019 and onwards).</i></li> <li>5. <i>Criminal Appeal including Hill Appeal(2019 and onwards)</i></li> <li>6. <i>Criminal Appeal (J)(2019 and onwards)</i></li> <li>7. <i>All Criminal Appeal (2019 and onwards).</i></li> <li>8. <i>Death Reference Cases (2019 and onwards).</i></li> <li>9. <i>Writ Appeal(Foreigners Matters)</i></li> </ol> <p><i>Any such matters as may be specifically directed to be listed.</i></p>	<p><b>HON'BLE MR.JUSTICE SUMAN SHYAM AND HON'BLE MR. JUSTICE PARTHIV JYOTI SAIKIA</b></p>	<p><b>-DO-</b></p>

	<p><b>[ CIVIL BENCH- III ] [ COURT NO. 8 ]</b></p> <p><u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to State Govt. Employees.</li> <li>2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</li> <li>3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</li> <li>4. Writ Petition (Civil) under Labour and Industrial Law etc.</li> </ol>	<p><b>HON'BLE MR. JUSTICE A.M. BUJORBARUA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-1 ] [ COURT NO. 11 ]</b></p> <p><u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> <li>1. R.F.A.</li> <li>2. Second Appeal Order.</li> <li>3. R.S.A.</li> <li>4. M.F.A.</li> <li>5. F.A.O.</li> <li>6. Civil Revision Petition</li> <li>7. Civil Revision Petition(I/O)</li> <li>8. Testamentary Cases.</li> <li>9. Arbitration Appeal.</li> <li>10. Transfer Petition (Civil).</li> <li>11. MAC Appeal(Including Hearing).</li> </ol>	<p><b>HON'BLE MR. JUSTICE AJIT BORTHAKUR</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH- IV ] [ COURT NO. 12 ]</b></p> <p><u>This Bench will take up matters pertaining to</u></p> <ol style="list-style-type: none"> <li>1. Writ Petition (Civil) relating to Settlement by State Government etc.</li> <li>2. Writ Petition relating to Land Matters.</li> <li>3. Residuary Writ Petitions except Police/Army action.</li> <li>4. Writ Petitions relating to Tax matters.</li> <li>5. LA Appeal.</li> </ol>	<p><b>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL AND CIVIL BENCH-1 ] [ COURT NO. 13 ]</b></p> <p><u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> <li>1. Civil Revision Petition</li> <li>2. Civil Revision Petition(I/O)</li> <li>3. MAC Appeal (Including Hearing in all motion days).</li> <li>4. MFA</li> <li>5. FAO</li> <li>6. Criminal Petition.</li> </ol>	<p><b>HON'BLE MR. JUSTICE NANI TAGIA</b></p>	<p><b>-DO-</b></p>

	<p><b>[ CRIMINAL, CIVIL AND MATTERS RELATED TO RETIREMENT BENEFITS ] [ COURT NO. 14 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Criminal Appeal including Criminal Appeal (Jail).</i></li> <li>2. <i>Bail matters (where punishment is more than 7 years).</i></li> <li>3. <i>Criminal Petition.</i></li> <li>4. <i>Criminal Revision Petition.</i></li> <li>5. <i>Matters related to retirement benefits.</i></li> <li>6. <i>W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is more than 7 years).</i></li> <li>7. <i>M.F.A.</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE MANISH CHOUDHURY</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL AND MATTERS RELATED TO RETIREMENT BENEFITS ] [ COURT NO. 17 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Tr. Petition (Crl.)</i></li> <li>2. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act).</i></li> <li>3. <i>Criminal Appeal.(Including fresh cases)</i></li> <li>4. <i>Criminal Appeal (J).(Including fresh cases)</i></li> <li>5. <i>Criminal Petition.(Including motion)</i></li> <li>6. <i>Criminal Revision Petition.</i></li> <li>7. <i>Matters related to retirement benefits.</i></li> <li>8. <i>W.P.(Crl.) Matters(Other than Habeas Corpus and relating to offences under Special Acts including PC Act and POCSO Act).</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE ROBIN PHUKAN</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CIVIL BENCH-1 ] [ COURT NO. 18 ]</b></p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> <li>1. <i>Second Appeal Order.</i></li> <li>2. <i>M.F.A.</i></li> <li>3. <i>F.A.O.</i></li> <li>4. <i>Civil Revision Petition.</i></li> <li>5. <i>Civil Revision Petition(I/O).</i></li> <li>6. <i>Testamentary Cases.</i></li> <li>7. <i>Arbitration Appeal.</i></li> <li>8. <i>Transfer Petition (Civil).</i></li> <li>9. <i>MAC Appeal (Including Hearing).</i></li> </ol>	<p><b>HON'BLE MR. JUSTICE K.SEMA</b></p>	<p><b>-DO-</b></p>
	<p><b>[ CRIMINAL AND CIVIL BENCH-1 ] [ COURT NO. 20 ]</b></p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> <li>1. <i>MAC Appeal (Including Hearing in all days).</i></li> <li>2. <i>Criminal Appeal (Including Hearing in all days).</i></li> <li>3. <i>Criminal Petition.</i></li> </ol>	<p><b>HON'BLE MRS. JUSTICE MALASRI NANDI</b></p>	<p><b>-DO-</b></p>



**[ CRIMINAL, CIVIL AND MATTERS RELATED TO RETIREMENT BENEFITS ] [ COURT NO. 23 ]**

***This Bench will take up Matters pertaining to:***

- 1. Bail matters (where punishment is less than 7 years).***
- 2. Criminal Appeal including Criminal Appeal (Jail).(Including fresh cases)***
- 3. Criminal Petition.***
- 4. Criminal Revision Petition (Including motion).***
- 5. Matters related to retirement benefits.***
- 6. M.F.A.***
- 7. W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is less than 7 years).***

**HON'BLE MRS. JUSTICE  
SUSMITA PHUKAN KHAUND**

***-DO-***